

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 563/96

Transfer Application No.

Date of Decision 27.2.97

Smt. Shantabai Rohiteshkumar Suryawanshi Petitioner/s  
Shri Ashok Rohiteshkumar Suryawanshi

Shri. U.M. Joshi.

Advocate for  
the Petitioners

Versus

Union of India and others.

Respondent/s

Shri R.K. Shetty.

Advocate for  
the Respondents

CORAM :

Hon'ble Shri. P.P. Srivastava, Member (A)

Hon'ble Shri.

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to  
other Benches of the Tribunal ?

(P.P. Srivastava)  
Member (A)

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH 'GULESTAN' BUILDING NO:6  
PRESCOT ROAD, BOMBAY:1

Original Application No. 563/96

Thursday the 27th day of February 1997.

CORAM: Hon'ble Shri P.P. Srivastava, Member(A)

Smt. Shantabai Rohiteshkumar  
Suryawanshi

Shri Ashok Rohiteshkumar  
Suryawanshi,  
residing at  
Quarter No. Type II/I/2  
Ordnance Factory Estate,  
Bhusawal.

... Applicants.

By Advocate Shri U.M. Joshi.

V/s.

Union of India through  
The General Manager,  
Ordnance Factory,  
Bhusawal.

Ordnance Factory Board,  
10, Auckland Road,  
Calcutta.

... Respondents.

By Advocate Shri R.K. Shetty.

O R D E R (ORAL)

{ Per Shri P.P. Srivastava, Member(A) }

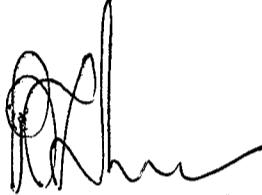
Heard Counsel for the parties.

2. The learned counsel for the applicants submits that the dispute before the administration is whether the step son of the deceased employee should be appointed or the second wife, Applicant No.1 or the son applicant No.2 in this O.A.

The learned counsel for the applicant has filed an affidavit disclosing that the step son Shri Rajkumar Rohiteshkumar Suryawanshi does not want compassionate appointment and therefore the administration should be directed to consider the claim of the applicants. The learned counsel for the respondents seeks time to verify from the department the contents of the M.P. 120/97 and take

*My 2 :*

instructions. Since the respondents in their written statement have mentioned that they are willing to consider the claim of the applicant according to the Rules as has been brought out in para 9 of their written statement. The same may be done according to the Rules. With the above direction M.P. 120/97 and O.A. are disposed of. The applicant is at liberty to approach this Tribunal, if he is not satisfied with the action of the respondents, if he so advised.



(P.P. Srivastava)  
Member (A)

NS